

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI

...

O.A. No.127 of 1995

(b)

New Delhi, this 31st day of March, 1995

**Hon'ble Shri K. Muthukumar, Member(A)**

Shri P. P. Jain,  
S/o Shri D. C. Jain,  
R/o Flat No.G-44, Vijay Laxmi Apartment,  
98, I.P. Extension, Patper Ganj,  
DELHI - 110 092.

... Applicant

By Advocate: None  
(Applicant present in person)

**versus**

Union of India, through

1. The Comptroller & Auditor General of India,  
Bahadur Shah Zafar Marg,  
NEW DELHI - 110 002

2. The Director General of Audit,  
Posts & Telecommunications,  
Near Old Secretariat,  
DELHI - 110 054.

... Respondents

By Advocate: Shri Vijay Mehta

**O R D E R(Oral)**

**Shri K. Muthukumar, M(A)**

The learned counsel for the respondents states that vide order dated 15.3.95, respondent No.2 has withdrawn the impugned order dated 29.12.95. The learned counsel for the respondents, therefore, states that nothing survives now in the O.A. and the same deserves to be dismissed as having become infructuous.

The applicant acknowledges the receipt of the order dated 15.3.95, but he states that the respondents have unnecessarily harassed him by issuing the impugned order and within three months they have withdrawn the same after rejecting his representation and has thus unnecessarily made him incur cost and other expenses in filing the litigation.

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(X)

I have heard the applicant on his plea for costs. I find that the Tribunal has also granted interim relief by staying the operation of the impugned order vide its order dated 17.1.95, i.e. soon after the application was filed. I think there has not been any substantial lapse on the part of the respondents which may require the Tribunal to pass appropriate order for costs and, therefore, I reject this plea. The O.A. is, therefore, disposed of as having become infructuous.

  
(K. Muthukumar)  
Member(A)

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